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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


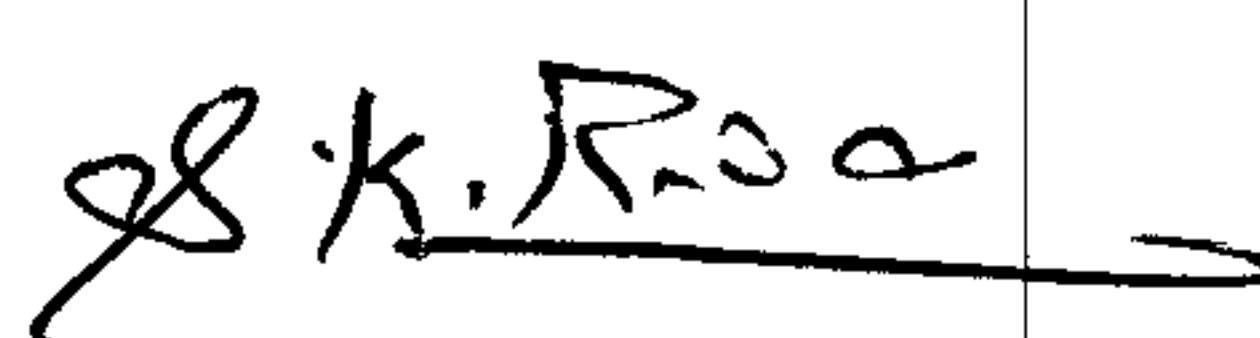
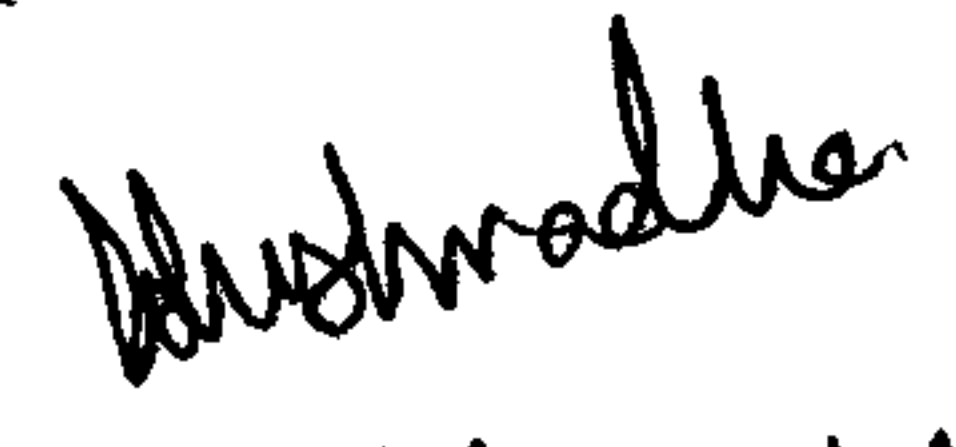


IA 17 of 2018 in C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Reliance Naval And Engineering Ltd.
V/s.
United Ships Repairs & Marine Works Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner	
2.	CA. Sanjay Ruia	Professional Representative	Respondent	
3.	Shradha Agrawal	Advocate	Respondent	
4.	Harsha Ladhha	Advocate	Respondent	
5.	Saurabh N. Soparkar	So. Adv.	Petitioner	

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave present for Applicant. Learned FCA Mr. Sanjay Ruia with Learned Advocate Ms. Shradha Agrawal with Learned Advocate Ms. Harsha Ladhha present for Respondent in IA 17/2018.

Reply filed by Respondent/ Operational Creditor.

In view of the order passed in CP(IB) 195/2017, learned Counsel appearing for Respondent sought permission to withdraw this application.

Permission granted.

IA 17/2018 is disposed of as withdrawn.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**